GOVERNMENT OF INDIA

MINISTRY OFPERSONNEL,PUBLIC GRIEVANCES AND PENSIONS

RAJYA SABHA

QUESTION NO21.12.2000

ANSWERED ON

NGOS RUN BY IAS OFFICERS .

3562 Prof. Ram Gopal Yadav

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state :-

(a) whether it is a fact that IAS Officers working in States and Union Territories have opened private Non-Government Organisations in the name of social service and thus amassing massive Government grants and others donations due to their influence and access;

(b) whether Government have so far taken or are considering to take any action against the officers involved in such an erroneous affairs after identifying them and ascertaining their source of income; and

(c) if so, the details of the action taken against them and if not, the reasons therefor?

ANSWER

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS` WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUNDHARA RAJE)

(a) : As provided in the AIS (Conduct) Rules, 1968, the IAS officers working in States require previous sanction of the concerned Governments before associating themselves in any manner with Non-governmental Organisations, if such organizations are aided by the Central Government, State Government or an international organization or agency. This information is therefore not maintained centrally. In respect of officers working in the Union Territories, such permission is required to be granted by the Ministry of Home Affairs. So far, no IAS officer working in the Union Territories has been granted such permission.

(b) &(c) : Regarding IAS officers working in the States, the concerned State Governments are competent to initiate action against such officers for any violation of these provisions of the AIS(Conduct) Rules, 1968.